

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT No. I

Excise Appeal No. 40033 of 2016

(Arising out of Order-in-Appeal No.329/2015 (CXA-II), dated 08.10.2015, passed by the Commissioner of Central Excise (Appeals II), 26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai 600 034).

M/s. Jay Multi Tech

132/4, Ramanathapuram
Vilianur Commune
Puducherry 605 502

...Appellant

VERSUS

Commissioner of GST & Central Excise

Puducherry Commissionerate
No.1, Goubert Avenue, Puducherry 605 001

...Respondent

APPEARANCE:

Ms. M. Ramyakirshnan, Advocate for the Appellant
Shri N. Sathyanarayanan, Authorized Representative for the Respondent

CORAM :

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.40993/2024

DATE OF HEARING/ DECISION: 26.07.2024

ORDER : [PER HON'BLE MR. P. DINESHA]

The Ld. Advocate files a written submission which contains Final Order of this Bench (Final Order No.40069/2020, dated 03.01.2020). She pleads that

their appeal is to be dismissed as infructuous in the light of the Final Order. Accordingly, we dismiss this appeal as infructuous as prayed for. Submission of the synopsis is taken on records.

(Order dictated and pronounced in Open Court)

(M. AJIT KUMAR)
MEMBER (TECHNICAL)

(P. DINESHA)
MEMBER (JUDICIAL)

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